

GOVERNMENT OF JAMMU & KASHMIR
Department of Rural Development and Panchayati Raj
Civil Secretariat, J&K, Jammu

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Notification

Jammu, the 11th January, 2021.

S. O 13.. Whereas, Article 243D of the Constitution provides for reservation of officers of Chairperson at each level of Panchayat including District Development Council for the Scheduled Castes, Scheduled Tribes and Women;

Whereas said Article further provides that offices of Chairperson reserved for the Scheduled Castes and Scheduled Tribes in Panchayats at each level shall bear, as nearly as may be, the same proportion to the total number of such offices in the Panchayats at each level as the population of the Scheduled Castes in the State or the Scheduled Tribes in the State bears to the population of the State;

Whereas it also provides that not less than one-third of the total number of offices of Chairpersons in the Panchayats at each level shall be reserved for women, and the number of offices reserved in each Panchayat shall be allotted by rotation to different Panchayats at each level;

Now, therefore, in exercise of powers conferred by aforesaid provision of Constitution and all other enabling provisions in this behalf, the Government hereby makes the following rules:-

1. Short Title and Commencement:- (a) These rules may be called the Jammu and Kashmir District Development Council (Reservation of Offices of Chairpersons) Rules, 2021.

(b) They shall come into force from the date of issuance of this notification.

2. Reservation of offices of Chairpersons of the District Development Councils:- (a) As soon as possible, after the declaration of results of

the elected members of the District Development Council, the Election Authority shall issue an order for reservation of offices of Chairpersons of the District Development Councils in accordance with the provisions of these rules.

(b) The offices of Chairpersons of the District Development Councils shall be reserved for the Scheduled Castes and Scheduled Tribes and shall bear, as nearly as may be, the same proportion to the total number of such offices in the District Development Councils as the population of Scheduled Castes in the Union territory or of the Scheduled Tribes in the Union territory bears to the total population of the Union territory by applying the principles of mathematic round off with the part fraction of 0.5 and above being rounded off to one and part fraction below 0.5 being ignored for each District Development Council separately.

(c) One-third of the total number of seats for the offices of Chairperson of District Development Council in the Union territory shall be reserved for women in the manner prescribed.

3. Rotation of reserved offices of Chairpersons of the District Development Councils:- The offices of Chairpersons of the District Development Councils under rule 2 shall be rotated in such a manner that as far as may be practicable, the territorial constituencies reserved for Scheduled Castes, Scheduled Tribes and Women in the previous elections shall not be reserved for Scheduled Castes, Scheduled Tribes and Women in the subsequent elections.

4. Allotment of seats to be reserved:- (1) The number of seats of Chairpersons to be reserved for Scheduled Castes and Scheduled Tribes as provided in rule 2 shall be allotted to different District Development Councils on the basis of population of Scheduled Castes and Scheduled Tribes in such District Development Councils in the descending order, i.e. from amongst all the District Development Councils in the Union territory, the District Development Council having the largest population of Scheduled Tribes shall be allotted to the Scheduled Tribes Category and the District Development Council having the largest population of the Scheduled Castes population shall be allotted to Scheduled Castes Category.

(2) The allocation of seats of Chairperson to be reserved for women shall be made on a three point roster system after arranging them alphabetically. The roster point shall be taken as under:-

- (i) open
- (ii) open
- (iii) Women.

By Order of the Government of Jammu and Kashmir.

Sd/-

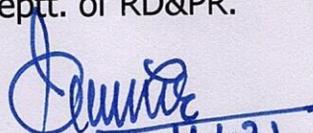
Sheetal Nanda, IAS
Secretary to the Government

Dated: 11-01-2021

No: RD/Pnch/60/2018

Copy to the:-

1. All Financial Commissioners.
2. Principal Secretary to Hon'ble Lieutenant Governor.
3. All Principal Secretaries to the Government.
4. All Commissioner/Secretaries to the Government.
5. Joint Secretary (J&K), Ministry of Home Affairs, GoI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary to the Government, Department of Law, Justice & PA.
8. All Deputy Commissioners (District Panchayat Election Officers).
9. Director Information, J&K, Srinagar
10. Director Archives, Archaeology and Museums, J&K, Srinagar.
11. Director Rural Development Kashmir/Jammu.
12. Director Local Bodies, Jammu/Kashmir.
13. Secretary, State Election Commission, for kind information of the State Election Commission.
14. General Manager, Government Press, Srinagar/Jammu for publication.
15. All Assistant Commissioners Development.
16. All District Panchayat Officers.
17. Pvt. Secretary to the Chief Secretary, J&K.
18. Pvt. Secretary to Advisor (F) to Lieutenant Governor.
19. Pvt. Secretary to Advisor (B) to Lieutenant Governor.
20. Pvt. Secretary to Advisor (BK) to Lieutenant Governor.
21. Pvt. Secretary to the Secretary to the Government, Deptt. of RD&PR.
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(Javaid Ahmad Reshi)

Deputy Secretary to the Government

11-01-21